

	<i>Posts sanctioned</i>	<i>Filled</i>
	<i>1</i>	<i>2</i>
Jr. Residents	—20	13
Pool Officers	— -	1
CAS Grade I	—2	3

Besides, to facilitate teaching, additional staff on part-time basis has been engaged from other hospitals. At present four senior doctors are working in the Dental College on Part-time basis.

**Steps to Control Kala Azar**

800. SHRI HARI KISHORE SINGH:  
SHRI MANJAY LAL:  
PROF. YADU NATH PANDEY:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether a survey has been conducted recently for prevention of Kala Azar in Bihar;

(b) if so, the details of the survey report and the action taken so far in this regard;

(c) the number of persons affected with

Kala Azar in the country since January 1, 1990 and the number out of them who died and number of those who cured, separately, State-wise; and

(d) the steps taken by the Government for their treatment and the expenditure incurred thereon, State-wise and monthwise during the above period?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE AND DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY (SHRI DASAI CHOWDHARY): (a) No.

(b) Does not arise.

(c) The number of persons affected with Kala-Azar and number of deaths in the country, from 1st Jan. 1990 to 31st December, 90 (prov.), state wise are as under:—

Sl. No.	Name of the States/UTs	1990 (Prov.)			Reported upto
		Cases	Deaths		
1	2	3	4	5	
1.	Assam	1**	—		November
2.	Bihar	54005	590		December
3.	Delhi	27**	—		December
4.	Maharashtra	6**	—		December
5.	Karnataka	1**	—		August
6.	Tamil Nadu	6**	—		August, 21
7.	Uttar Pradesh	8	1		December
8.	West Bengal	2917	16		November
	Total	56971	607		

Note: \*\* = 4 imported from Bihar and other undars investigation.

Information on the number of persons cured is not being received from concerned districts. However as per the existing practice all cases detected/diagnosed as Kala-Azar cases are provided with treatment facilities.

(d) The Kala-Azar patients are provided treatment at PHCs, Block & district hospitals and Medical Colleges on priority basis. The necessary medicines of first line of treatment are procured by the health department of the States and Pentamidine the medicine of second line of treatment for resistant cases, is procured by the Central Government and

supplied to States. The cases not responding to first line of treatment with Sod. Ant. Gluconate are referred to Medical Colleges and referral hospitals for treatment with Pentamedine. During 1990-91 the Central Government earmarked Rs. 2.5 crores for control of Kala-azar to Bihar State and Rs. 0.5 crore to West Bengal as central component on 50:50 sharing basis as agreed by the States. The States are required to match similar amount from their resources for Kala-Azar control. Out of central component, the medicine (Pentamedine) has been supplied to Bihar & West Bengal during 1990-91 as under:—

<i>State</i>	<i>Quantity of Pentamedine during supply</i>	<i>Cost of supplied drug</i>
<i>1</i>	<i>2</i>	<i>3</i>
Bihar	31560 vial	Rs. 56,80,800
West Bengal	200 vial	Rs. 36,000

In addition the insecticide required for the spray operations are being supplied to the State Governments.

[*Translation*]

**Supply of Essential Commodities to Rajasthan**

801. PROF. RASA SINGH RAWAT:  
SHRI GOPAL PACHERWAL:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the demand, allotment and off-take of different essential commodities made available to Rajasthan during 1990 and 1991, month-wise;

(b) the reasons for non-allotment of the

required quota in time;

(b) whether Government propose to increase quota of these items to the State and if so, the details thereof;

(c) the consumption and supply position of these items in the State; and

(e) the steps being taken to control and stabilise the sugar price?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (RAO BIRENDER SINGH): (a) Four statement (I to IV) are given below.

(b) Allotment of the PDS item is made sufficiently in advance to allow State Governments/UT Administrations to lift the quantities allocated. In the case of imported edible oils, allocation was not made to any